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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 14th December 1936.

No. 8739-A.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

P. T. MANSFIELD,

Chief Secretary to Government.

ESTABLISHMENTS.

New Delhi, the 19th November 1936.

No. F-10/12/36-Ests./S.C.S.R. No. 68.—The following Resolution made by the Secretary of State in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes

at a meeting of the Council of India held this 27th day of October 1936, hereby makes the following amendment in the Superior Civil Services Rules, namely:—

In Table B of Schedule VIII to the said Rules, under the head "Punjab, North-West Frontier Province, Baluchistan and Delhi", after the entry relating to "Assistant District Officers, Frontier Constabulary", the following entry shall be inserted, namely:—

Rs.

"Assistant District Officer, Junior 100" Frontier Constabulary, Hangu, for holding charge of the Police Training School at Hangu.

And the said amendment shall be deemed to have had effect from the 1st April 1936.

No. F-10/13/36-Ests./S. C. S. R. No. 69.—The following Resolution made by the Secretary of State in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State,

with the concurrence of the majority of votes at a meeting of the Council of India held this 20th day of October 1936, hereby makes the following amendments in the Superior Civil Services Rules, namely:—

I. In Table B of Schedule VII to the said Rules—

(1) In Part 1, in the table relating to "Sanctioned strength" in the column relating to Bombay, for the figures "48", "12" and "81" the figures "49", "13" and "83" shall be substituted, respectively.

(2) In Part 2, under the head "Bombay"—

(i) under the sub-head "Superior posts"—

(a) for the entry "3 District Superintendents of Police, Selection Grade", the entry "4 District Superintendents of Police, Selection Grade" shall be substituted;

(b) for the entry "1 Assistant to the Deputy Inspector-General of Police, Criminal Investigation Department (b)" the entry "2 Assistants to the Deputy Inspector-General of Police, Criminal Investigation Department (b)" shall be substituted;

(c) for the entry "25 District Superintendents of Police", the entry "24 District Superintendents of Police" shall be substituted; and

(ii) for the entry under the sub-head "Inferior Posts", the following entry shall be substituted, namely:—

"14 Assistant Superintendents of Police".

II. In Table B of Schedule VIII to the said Rules, under the head "Bombay", for the entry "Assistant to Deputy Inspector-General, C. I. D." the entry "Assistants to Deputy Inspector-General, C. I. D." shall be substituted.

The 25th November 1936.

No. F. 10/14/36-Ests./S.C.S.R. No. 70.—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of India held this 22nd day of September 1936, hereby makes the following amendments in the Superior Civil Services Rules, namely:—

In Schedule VII to the said Rules, under the head "E. Indian Medical Service (Civil)".

1. In Part I, in the table of "Sanctioned strength", in the column headed "Government of India" for the figures "54" and "69" the figures "55" and "70" respectively shall be substituted.

II. In Part II, under the head "Government of India" and sub-head "Department of Education, Health and Lands and Home Department"—

(i) After the entry "1 Public Health Commissioner with the Government of India" the following entry shall be inserted, namely:—

"1 Deputy Public Health Commissioner with the Government of India";

(ii) for the figures "28" the figures "29" shall be substituted.

And the said amendments shall be deemed to have had effect from the 22nd June 1936.

No. F. 10/15/36-Ests./S.C.S.R. No. 71.—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of India held this 13th day of October 1936, hereby makes the following amendments in the Superior Civil Services Rules, namely:—

I. In Table B of Schedule VII to the said Rules, in Part 2, under the head "Government of India" and the sub-head "Superior Posts"—after the entry "1 Personal Assistant to the Director, Intelligence Bureau" the following entry shall be inserted, namely:—

"1. Commandant and District Superintendent of Police, Port Blair."

II. In Table B of Schedule VIII to the said Rules, under the head "Government of India", after the entry relating to Central Intelligence Officers the following entry shall be inserted, namely:—

Rs.

"Commandant and District Senior 150" Superintendent of Police, Port Blair.

R. M. MAXWELL,

Secretary to the Govt. of India.

The 15th December 1936.

No. 1484-C.—The following notification by the Government of Madras is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 22nd October 1936.

No. 2833-Home.—In exercise of the powers conferred by section 19 of the Indian Press

(Emergency Powers) Act, 1931 (Act XXIII of 1931), the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of the book in Telugu entitled 'Karmika Bhajanavali,' edited by Swami Narayananda and published to perpetuate the memory of the late Mr. Uppu Nagasangappa, and all other documents containing copies, reprints or translations of, or extracts from, the said book inasmuch as it contains matter of the nature described in section 4 (1) of the said Act, as amended by section 16 of the Criminal Law Amendment Act, 1932 (Act XXIII of 1932).

By order of the Governor in Council,

H. M. HOOD,

Secretary to Government.

The 15th December 1936.

No. 1486-C.—The following notification by the Government of Bengal is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 2nd December 1936.

No. 34632-Pub.—In exercise of the power conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), the Governor in Council is pleased to declare all copies, wherever found, of a book in English entitled 'In India' by A. M. Sahay, printed by Kinoshita Printing Company, at

37, Ebic Nishiyodogowa-Ku, Osaka, Japan, and published by Indian National Congress Committee of Japan, Kobe, to be forfeited to His Majesty, on the ground that it appears to the Governor in Council that the said book contains words of the nature described in clause (d) of sub-section (1) of section 4 of the said Act.

E. N. BLANDY,

Chief Secy. to the Govt of Bengal (offg.).

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATIONS.

The 5th December 1936.

No. 14-A.—It is hereby notified for general information that, with the sanction of the local Government, under section 21 (4) of the Bengal, Agra and Assam Civil Courts Act, XII of 1887, the High Court direct that all appeals from the decrees or orders of officers exercising the powers of a Munsif within the district of Puri shall be preferred to the Court of Subordinate Judge of Puri. This notification takes effect from the 1st January 1937.

By order of the High Court

J. G. SHEARER,

Registrar.

The 10th December 1936.

No. 16-S.—It is hereby notified under section 15 of Act XII of 1887 for general information that for the year 1937 all the civil courts within the judgeship of Ganjam-Puri except those of the Subordinate Judge and Munsifs at Puri will observe the holidays prescribed in the following list:—

Names of holidays.	English date.	Days of the week.	Remarks.
1. New Year's Day.	January 1st ...	Friday.	
2. The day following the New Year's Day.	January 2nd ...	Saturday.	
3. Pongal ...	January 12th and 13th.	Tuesday and Wednesday.	The dates may, if necessary, be changed by the District Judge.
4. Bakrid ...	February 22nd (one day more for Muhammadans).	Monday ...	The dates may be changed by the District Judge in consideration of the visibility of the moon.
5. Ash Wednesday.	February 24th ...	Wednesday ...	Sectional holiday general to all Christians. To be observed on the 24th February or on any other day that may be fixed by the District Judge.

Names of holidays.	English date.	Days of the week.	Remarks.
6. Mahasivarathri.	March 11th ...	Thursday.	The dates may be changed by the District Judge in consideration of the visibility of the moon.
7. Muharram ...	March 24th (one day more for Muhammadans).	Wednesday ...	
8. Good Friday to Easter Monday.	March 26th to 29th.	Friday to Monday.	
9. Telugu New Year's Day.	April 12th ..	Monday.	Only for Vaishnavites proper and not for all worshippers of Vishnu.
10. Shri R a m Navami.	April 19th ..	Monday ..	
11. Summer Vacation including Ascension Day, Fatihah-Duazdahum and Raja Sankranti.	May 10th to June 20th.	Monday to Sunday.	
12. King Emperor's Birthday.	..	..	The day which may be fixed for the celebration in India of the King-Emperor's Birthday will be notified separately in due course by the Orissa Government.
13. Half Yearly closing of bank accounts.	July 1st ..	Thursday.	To be observed on the 18th July or on any other day that may be fixed by the District Judge.
14. Rath Jatra ..	July 9th ..	Friday.	
15. Ulta Rath ..	July 18th ..	Sunday ..	
16. Janamashtami	August 29th ..	Sunday ..	To be observed on the 29th August or on any other day that may be fixed by the District Judge.
17. Binayak Chaturthi or Ganesha Chaturthi.	September 8th ..	Wednesday.	
18. Sri Jayanti ..	September 13th	Monday.	
19. Sunia ...	September 17th	Friday.	
20. Mahalaya Amavasya.	October 4th ..	Monday.	To be observed on the 15th October or on any other day that may be fixed by the District Judge.
21. Durga Puja or Ayudha Puja.	October 15th ...	Friday ...	
22. Kumar Purnima	October 19th ...	Tuesday.	

Names of holidays.	English date.	Days of the week.	Remarks.
23. Shabibarat ...	October 21st ...	Thursday ...	To be observed on the 21st October or on any other day that may be fixed by the District Judge in consideration of the visibility of the moon.
24. Kalipuja or Dipavali.	November 3rd ...	Wednesday ...	To be observed on the 3rd November or on any other day that may be fixed by the District Judge.
25. Kartik Puja..	November 18th	Thursday ...	To be observed on the 18th November or on any other day that may be fixed by the District Judge.
26. Id-ul-Fitr ...	December 5th ...	Sunday ...	To be observed on the 5th December or on any other day that may be fixed by the District Judge in consideration of the visibility of the moon.
27. Lakshmi Puja	December 9th ...	Thursday ...	To be observed on the 9th December or on any other day that may be fixed by the District Judge.
28. V a i k u n t a Ekadasi.	December 14th	Tuesday.	
29. C h r i s t m a s Holidays.	December 24th to 31st.	Friday to Friday.	

Note.—The official receiver's office also will observe the summer recess prescribed above.

By order of the High Court,

J. G. SHEARER,

Registrar.